

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 603
IB-396/ND/2021
IA/5058/2021

IN THE MATTER OF:
PNB Housing Finance Ltd.

...PETITIONER

Vs.

Mr. Ram Kishore Arora

...RESPONDENT

Section
U/s 95(1) of IBC, 2016

Order delivered on 23.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant/FC :Adv. Venancio D'Costa, Adv. Astha
Ojha, Adv. Gauri Goel

For the Respondent :

For the PG :Adv. Lokesh Malik

ORDER

IA/5058/2021

Ld. Counsel on behalf of the Financial Creditor and PNB Housing Finance Limited are present and submitted that insolvency proceeding against the same Personal Guarantor has already been initiated and therefore they would like to move an application for withdrawal of the present petition and for that purpose have sought time. Time prayed for is granted. List the matter on **30.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)